

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 11.06.2009

Meeting No. 07/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 11.06.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. J.P. Maurya	A.I.A	MFPI
3	Sh. T.M. Skaria	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 04.06.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

	(150) Case No.:1/23/85-ALC3/2008	M/s. JINDAL DRUGS LIMITED, Mumbai	M. No/Date:7/AM10 11.06.2009	Status: Deferred
	HQ File :01/85/050/00166/AM09/	RLA File :03/94/040/00580/AM09/	Lic.No/Date:0310486755 17.09.2008	
	The case was considered by the committee as per agenda. Mr. Anil Aggrawal, representative of the firm appeared for personal hearing. On his request, case was deferred for PH on 09.07.2009. Case to be re-listed on 09.07.2009			

	(151) Case No.:7/37/85-ALC3/2008	M/s. RELIANCE INDUSTRIES LTD., Mumbai	M. No/Date:7/AM10 11.06.2009	Status: Deferred
	HQ File :01/85/050/00260/AM09/	RLA File :03/95/040/00806/AM09/	Lic.No/Date:0310507424 16.02.2009	
	The case was considered by the committee as per agenda. It was noted that the firm has requested to grant another date for personal hearing on 25.06.2009 as their technical personnel is out of India. Case deferred for PH on 25.06.2009. To be re-listed on 25.06.2009			

	(152) Case No.:13/20/85-ALC3/2008	M/s. RELIANCE INDUSTRIES LTD., MUMBAI	M. No/Date:7/AM10 11.06.2009	Status: Deferred

HQ File :01/85/050/00150/AM09/	RLA File :03/95/040/00306/AM09/	Lic.No/Date:0310484118 27.08.2008	
The case was considered by the committee as per agenda. It was noted that the firm have requested to grant another date for personal hearing on 25.06.2009 as their technical personnel is out of India. Case deferred for PH on 25.06.2009. To be re-listed on 25.06.2009			

(153) Case No.:16/13/85-ALC3/2008	M/s. SIETZ TECHNOLOGIES INDIA PVT. LTD.	M. No/Date:7/AM10 11.06.2009	Status: Deferred
HQ File :01/85/050/00106/AM09/	RLA File :05/24/040/00070/AM09/	Lic.No/Date:0510220508 13.05.2008	
The committee considered the case as per agenda. It was noted that firm vide letter dated 09.06.2009 has furnished the details called for by NC in the meeting held n 14.05.2009. Copy of Firm's reply to be sent to DIPP. Case may be re-listed on 09.07.2009			

(154) Case No.:5/2/85-ALC3/2009	M/s. SHREE RENUKA SUGARS LTD., Belgaum	M. No/Date:7/AM10 11.06.2009	Status: Withdrawn
HQ File :01/85/050/00005/AM10/	RLA File :07/24/040/00011/AM10/	Lic.No/Date:0710064097 09.04.2009	
The case was considered by the committee as per agenda. Committee observed that SION at E-52 prescribes input output norms for import of Raw Sugar for export of White Sugar. In this case also input output items are same. Accordingly, case may be strictly finalized by RA as per SION E-52. RA may also advise applicant to file application under SION fixed category.			

(155) Case No.:7/2/85-ALC3/2009	M/s. SHREE RENUKA SUGARS LTD., Belgaum	M. No/Date:7/AM10 11.06.2009	Status: Withdrawn
HQ File :01/85/050/00007/AM10/	RLA File :07/24/040/00013/AM10/	Lic.No/Date:0710064151 15.04.2009	
The case was considered by the committee as per agenda. Committee observed that SION at E-52 prescribes input output norms for import of Raw Sugar for export of White Sugar. In this case also input output items are same. Accordingly, case may be strictly finalized by RA as per SION E-52. RA may also advise applicant to file application under SION fixed category.			

(156) Case No.:8/2/85-ALC3/2009	M/S. SHREE RENUKA SUGARS LTD., BELGAUM	M. No/Date:7/AM10 11.06.2009	Status: Withdrawn
HQ File :01/85/050/00008/AM10/	RLA File :07/24/040/00017/AM10/	Lic.No/Date:0710064152 15.04.2009	

The case was considered by the committee as per agenda. Committee observed that SION at E-52 prescribes input output norms for import of Raw Sugar for export of White Sugar. In this case also input output items are same. Accordingly, case may be strictly finalized by RA as per SION E-52. RA may also advise applicant to file application under SION fixed category.

(157) Case No.:5/34/85-ALC3/2008	M/s. STERLING AGRO INDUSTRIES LTD., DELHI	M. No/Date:7/AM10 11.06.2009	Status: Approved
HQ File :01/85/050/00235/AM09/	RLA File :05/24/040/00571/AM09/	Lic.No/Date:0510233918 05.01.2009	
The case was considered by the committee as per agenda. Committee noted the written comments of MFPI vide letter No. MFPI/5/DES/2009 dated 27.05.2009, and decided to ratify the norms as under:			
Export Item	Qty.	Import Item	Qty.
Full Cream Milk Powder (FCMP)	100MT	Anhydrous Milk Fat/Butter Oil	19695KG
		Skimmed Milk Powder (SMP)	53025KG
This norm is on ad-hoc basis and no repeat license to be issued as per this norm.			
RLA to take consequential action as per Policy/Procedure			

(158) Case No.:6/34/85-ALC3/2008	M/s. STERLING AGRO INDUSTRIES LTD., DELHI	M. No/Date:7/AM10 11.06.2009	Status: Approved
HQ File :01/85/050/00236/AM09/	RLA File :05/24/040/00572/AM09/	Lic.No/Date:0510233920 05.01.2009	
The case was considered by the committee as per agenda. Committee noted the written comments of NDRI vide letter No. 7-2/DT/09/180 dt. 30.03.2009 and the comments of MFPI vide letter No. MFPI/5/DES/2009 dated 27.05.2009 and decided to ratify the norms as per MFPI comments as under:-			
Export Item	Qty.	Import Item	Qty.
Anhydrous Milk Fat/Butter Oil (with 75% Cow Milk Fat + 25% Buffalo Milk Fat) with +/- 10% variation in AMF/BO composition	130.720MT	Anhydrous Milk Fat/Butter Oil (Pure Cow Milk Fat)	100MT
RLA to take consequential action as per agenda.			

(159) Case No.:5/36/85-ALC3/2008	M/s. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,C'GARH	M. No/Date:7/AM10 11.06.2009	Status: Rejected
HQ File :01/85/050/00251/AM09/	RLA File :03/95/040/00835/AM09/	Lic.No/Date:0310504447	

29.01.2009

Decision : The case was considered by the committee as per agenda. It was noted that committee had called for certain information from the firm as decided in meeting held on 14.05.2009. The firm has not replied. In absence of the information, the committee was constrained to reject the case.

RLA to take consequential action as per policy/procedure.

(160) Case No.:4/2/85-ALC3/2009	M/S. IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	M. No/Date:7/AM10 11.06.2009	Status: Rejected
HQ File :01/85/050/00004/AM10/	RLA File :31/24/040/00335/AM09/	Lic.No/Date:3110038041 08.04.2009	
The case was considered by the committee as per agenda. It was noted that on the export side, export obligation is given numbers without indicating composition of inputs and other items weight in Kgs. Further, the purpose import item No. 8, Mix toys Kinder Joy India, has not been given, i.e. whether it is an integral edible part of chocolate. Detailed technical specifications of inputs at Sl. No. 1,2 & 3 have also not been given. In such a situation, Committee is not in a position to ratify the case. Committee was, therefore, constrained to reject the case.			

(161) Case No.:12/2/85-ALC3/2009	M/s. GROVER VINEYARDS LTD., Bangalore	M. No/Date:7/AM10 11.06.2009	Status: Approved								
HQ File :01/85/050/00012/AM10/	RLA File :07/24/040/00621/AM09/	Lic.No/Date:0710064240 20.04.2009									
The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis on net to net basis with zero percentage wastage as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Processed Still Wine 12.5% alcohol</td><td>22800Litre</td><td>Raw Still Wine 12.5% alcohol</td><td>22800Litre</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Processed Still Wine 12.5% alcohol	22800Litre	Raw Still Wine 12.5% alcohol	22800Litre
Export Item	Qty.	Import Item	Qty.								
Processed Still Wine 12.5% alcohol	22800Litre	Raw Still Wine 12.5% alcohol	22800Litre								
RLA to take consequential action as per agenda.											
RA may also be advised that there is no need for reference of such cases to NC for fresh decision.											

(162) Case No.:6/36/85-ALC3/2008	M/s. PANAMA PETROCHEM LTD. MUMBAI	M. No/Date:7/AM10 11.06.2009	Status: Rejected
		Lic.No/Date:0310504907	

HQ File :01/85/050/00252/AM09/	RLA File :03/95/040/00832/AM09/	02.02.2009	
The case was considered by the committee as per agenda. It was noted that as per information given by the applicant inputs are blended in the proportion of 62:40. This adds upto 102% which is not possible in any form of blending process. Further, the applicant has not given stage-wise wastage in the production process. Committee therefore decided to reject the case			

(163) Case No.:1/3/85-ALC3/2009	M/s. NATURO FOOD & FRUIT PRODUCTS PVT LTD., BANGALORE	Meet No/Date:7/85-ALC3/2009 11.06.2009	Status: Rejected
HQ File :01/85/050/00016/AM10/	RLA File :07/24/040/00029/AM10/	Lic.No/Date:0710064396 28.04.2009	
The case was considered by the committee as per agenda. It was noted that applicant has not furnished (i) Manufacturing Process; (ii) Flow Chart ; (iii) Product-wise justification for wastage. It was also noted that the import item is in concentrate form while the export is in Bars. No justification has been given for import item No. 2 Genu Pectin. Applicant has not given information whether De-Ionised Apple Juice concentrate is actually used in all products. In view of the above, Committee was constrained to reject the case. RLA to take consequential action as per policy/procedure.			

Case No. 164	M/s. Jayant Agro Organics Ltd., Vadodara	Status: Approved	
M.No. 07/AM.10 dt. 11.06.2009	F.No. 01/85/162/0028/AM10/DES.VI		
Request for fixation of input output norms in respect of 100% EOU-reg.			
Ref. KASEZ/100%EOU/I/04/2005-06 16318 Dated 24.03.2009			
The case was considered by the committee as per agenda. Committee observed that Development Commissioner KASEZ had fixed input output norms on adhoc basis for six month on 02.09.2003 extended upto 11.06.2006 for Refined Castor Oil etc. Committee decided that the adhoc norms as under may continue till 02.11.2007 when the Unit exited from EOU Scheme i.e. the norms will be valid for exports made upto 02.11.2007 for finalizing the cases.			
Export Item	Qty.	Import Item	Qty.
Refined Castor Oil	1MT	Castor Oil	1014Kgs
		Spent Fuller Earth	39Kgs
Export Item	Qty.	Import Item	Qty.
Hydrogenated Stearic Acid	1MT	Castor Oil	1014Kgs
		Spent Fuller Earth	39Kgs
		Spent Nickel Catalyst	5Kgs
Export Item	Qty.	Import Item	Qty.
12-Hydroxy Stearic Acid	1MT	Castor Oil	1082Kgs
		Spent Fuller Earth	42Kgs
		Spend Nickel Catalyst	5Kgs
		Glycerol Water	1146Kgs
		Fatty Acid Sludge	4Kgs
Export Item	Qty.	Import Item	Qty.
12-Hydroxy Stearic Acid	1MT	Castor Oil	1082Kgs
		Spent Fuller Earth	42Kgs
12-Hydroxy Stearic Acid	1MT	Spend Nickel Catalyst	5Kgs
		Glycerol Water	1146Kgs
12-Hydroxy Stearic Acid	1MT	Fatty Acid Sludge	4Kgs
		Spent Nickel Catalyst	5Kgs

Export Item	Qty.	Import Item	Qty.
Ricinoleic Acid	1MT	Castor Oil	1086Kgs
		Spent Fuller Earth	42Kgs
		Glycerol Water	1146Kgs
		Fatty Acid Sludge	4Kgs

Export Item	Qty.	Import Item	Qty.
Crude Dehydrated Castor Oil	1MT	De hydrated Castor Oil	1049Kgs
		Glycerol Water	1146Kgs
		Fatty Acid Sludge	4Kgs

Development Commissioner, KASEZ may take further necessary action. Copy of norms may be sent to BoA also.

Case No. 165	M/s. Hindustan Gum & Chemicals Ltd., Ahmedabad	Status: Approved	
M.No. 07/AM.10 dt. 11.06.2009	F.No. 01/85/162/0039/AM10/DES.VI		
Request for fixation of input output norms in respect of 100% EOU-reg.			
Ref. KASEZ/100%EOU/I/04/2005-06 16318 Dated 24.03.2009			
The case was considered by the committee as per agenda. On account of 7.5 % to 10% weight loss due to moisture, Committee found that 16% wastage is justified for manufacture of guar gum Treated & Pulverized from Refined Guar Gum Splits in the process of pulverizing to make it powder. Accordingly, Committee fixed the following norm valid for a period of one year			
Export Item	Qty.	Import Item	Qty.
Guar Gum Treated & Pulverized	1Kg	Refined Guar Gum Splits	1.16Kg
Development Commissioner, KASEZ may take further necessary action. Copy of norms may be sent to BoA also			

Case No.:2/3/85-ALC3/2009	DELHI	11.06.2009	Transferred
HQ File :01/85/050/00017/AM10/	RLA File :05/24/040/00017/AM10/	Lic.No/Date:0510240516 29.04.2009	
The case was considered by the committee as per agenda. It was noted that the Camptothecin, is an alkaloid. All alkaloids are covered under Chapter 29 of ITC(HS), 2939 at 4 digit level. Committee found that ITC(HS) Code on export side in this case is not correctly indicated. Committee decided to transfer the case to DES.III, who deals with Chapter 29.			

(167) Case No.:9/37/85-ALC3/2008	M/S. SUKASO CERACOLORS P.LTD., HYDERADBAD	M. No/Date:7/AM10 11.06.2009	Status: Transferred
HQ File :01/85/050/00262/AM09/	RLA File :09/24/040/00421/AM09/	Lic.No/Date:0910037113 18.02.2009	
The case was considered by the committee as per agenda. It was noted that the export product is a Trioxide and would also be covered under 2825 at 4 digit level of ITC(HS) Code. Committee therefore decided to transfer the case to NC-4, who deals with Chapter 28 products.			

(168) Case No.:5/3/85-ALC3/2009	M/S. VINBROS & CO., PONDICHERRY	M. No/Date:7/AM10 11.06.2009	Status: Reject
HQ File :01/85/050/00020/AM10/	RLA File :25/24/040/00008/AM09/	Lic.No/Date:2510002336 07.01.2009	
The case was considered by the committee as per agenda. It was noted from the documents available that there is no quantitative justification for import item on export side. There is also no indication that Natural Oakwood Extract liquid is used for producing the export item. With the available information it is not possible to compute the requirement of wastage. Committee therefore decided to reject the case.			
RLA to take consequential action as per policy/procedure.			

(169) Case No.:4/3/85-ALC3/2009	M/S. CEPHAM MILK SPECIALITIES LTD.,ND	M. No/Date:7/AM10 11.06.2009	Status: Approved								
HQ File :01/85/050/00019/AM10/	RLA File :05/24/040/00038/AM10/	Lic.No/Date:0510240825 04.05.2009									
The case was considered by the committee as per agenda. In consultation with the technical representative from MFPI, committee decided to ratify the norms with 2% wastage as under:											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lactose Pharma Grade B.P.</td><td>312.500MT</td><td>Lactose Edible Grade</td><td>318.75MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Lactose Pharma Grade B.P.	312.500MT	Lactose Edible Grade	318.75MT
Export Item	Qty.	Import Item	Qty.								
Lactose Pharma Grade B.P.	312.500MT	Lactose Edible Grade	318.75MT								
RLA to take consequential action as per policy/procedure.											

	(170) Case No.:13/3/85-ALC3/2009	M/S. LLOYD INSULATIONS (INDIA) LIMITED	M. No/Date:7/AM10 11.06.2009	Status: Defer
	HQ File :01/85/050/00028/AM10/	RLA File :03/95/040/01219/AM08/	Lic.No/Date:0310518998 08.05.2009	
	The case was considered by the committee as per agenda. It was decided to link the earlier file of the firm. To be re-listed on 25.06.2009.			

	(171) Case No.:14/2/85-ALC3/2009	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED, COCHIN	M. No/Date:7/AM10 11.06.2009	Status: Deferred
	HQ File :01/85/050/00014/AM10/	RLA File :10/24/040/00115/AM09/	Lic.No/Date:1010033444 22.04.2009	
	The case was considered by the committee as per agenda. Committee decided that RA may report whether EO has been fulfilled and redeemed in five cases of the firm pertaining to 2005.			

Committee also decided that firm may be called for PH with samples, and complete justification with copies of Shipping Bills, if any shipment has taken place.

Committee observed that as description of processed vegetable is a broad one, specific comments on this may be given by applicant. To be re-listed on 09.07.2009.

(172) Case No.:1/2/85-ALC3/2009	M/S.ESSEM TECNOPINZ PVT. LTD	M. No/Date:7/AM 10 11.06.2009	Status: Approved
HQ File :01/85/050/00001/AM10/	RLA File :31/24/040/00336/AM09/	Lic.No/Date:3110038006 02.04.2009	
The case was considered by the committee as per agenda. The committee decided to ratify the norm on the basis of written comments of DIPP dated 12.06.2009as under:			
Export Item	Qty.	Import Item	Qty.
Parts of Writing Instrument Tube Gel Tips	5000 Thousand in Nos.	Relevant Stainless Steel Tube S.S. Tube	5000 Thousand in Nos. on net to net
		Tungsten Carbide Balls T.C. Balls	5100 thousand in Nos. inclusive of 2% wastage.
		Cutting Oil, Cleaning Oil Trichloroethylene, Cutting Tools (7% of FOB value of Exports)	Not allowed
RLA to take consequential action as per policy/procedure			

	(173) Case No.:3/36/85-ALC3/2008	M/S. ASSOCIATED CAPSULES PVT. LIMITED, MUMBAI	M. No/Date:7/AM10 11.06.2009	Status: Transferred
	HQ File :01/85/050/00249/AM09/	RLA File :03/94/040/00930/AM09/	Lic.No/Date:0310504088 28.01.2009	
	The Committee considered the case as per agenda. In a similar case of the firm in Advance Licence No. 0310465295 dt. 17.03.2008, Committee had observed in Meeting No. 13/09 dated 17.07.2008 that the correct ITC(HS) Code of the export product falls under Heading 3920 of Chapter 39, which pertains to NC-VII. Accordingly, it was decided to transfer this case to NC-VII			

	(174) Case No.:10/2/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD. MUMBAI	Meet No/Date:7/85-ALC3/2009 11.06.2009	Status: Rejected
	HQ File :01/85/050/00010/AM10/	RLA File :03/94/040/01129/AM09/	Lic.No/Date:0310516117 17.04.2009	
	The case was considered by the committee as per agenda. Committee observed that Extract cannot have the same ITC(HS) Code as Seeds. Committee is therefore not in a position to finalise the case. Accordingly, case may be deemed to be rejected. RA to check the correct ITC(HS) Code from applicant and refer the case to the concerned NC.			

Case No. 175	M/s. Disha Foods Pvt. Ltd., Hyderabad	Status: Defer
M.No. 07/10 Dated 11.06.2009	F.No. 01/85/162/154/AM09/DES.VI	
Modification of SION E-5 to include "cocoa Powder" along with import items.		
Ref. RLA' Hyderabad		
The case was considered by the committee as per agenda. Committee observed that the case is for allowing Cocoa Powder in SION E-5 rather than modifying the SION. Import item No. 5 provides for food flavour and opinion of Technical Member is that Cocoa Powder can act as food flavour. Committee felt that SION can not be modified on a single request. Therefore applicant may be called for PH. To be re-listed on 09.07.2009		

Case No. 176	M/s. Jain Irrigations Systems Ltd., Jalgaon	Status: Approved	
M.No. 07/10 Dated 11.06.2009	F.No. 01/85/162/607/AM07/DES.VI		
Advance Authorisatin No. 0310404400 dt. 16.10.2006			
RLA F.No. 03/94/40/796/AM07			
The case was considered by the committee as per agenda. Committee decided to approve the case as under:			
Export Item	Qty.	Import Item	Qty.
DEHYDRATED ONION IN THE DIFFERENT FORM- FLAKES, DICED, CHOPPED, GRANULATED, PIECES, RINGS, SLICES, POWDER ETC. [NET CONTENT OF IMPORT ITEM IN EXPORT 1. PALMSTAR CAST 325-NF/FCC CALCIUM STEARATE - 9600.00 Kgs]	480000 KG	220 KTR TRANSPERENT NON ASEPTIC BAGS	As per packing policy OR as applied for which ever is less
		220 LTR HIGH BARRIER ASEPTIC BAGS	
		220 LTR SIMPLE BARRIER ASEPTIC BAGS	
		PALMSTAR CAST 325-NF/FCC CALCIUM STEARATE	
FRUIT PUREE: MANGO, BANANA, GUAVA, TOMATO PASTE, PAPAYA, POMEGRANATE PUREE, CONCENTRATE, JUICE, PULP ETC. [NET CONTENT OF IMPORT ITEM IN EXPORT 1. 220 LTR TRANSPERENT NON ASEPTIC BAGS - 17136.00 Nos, 2. 220 LTR HIGH BARRIER ASEPTIC BAGS - 19152.00 Nos, 3. 220 LTR SIMPLE BARRIER ASEPTIC BAGS - 1008.00 Nos, 4. ASCORBIC ACID(VITAMIN C) SPECIFICATIONS: BP2002/USP 26, PURITY 99 to 100.5% WITH KOSHER CERTIFIED-15000KGS. 5. SIHA PURANIT UF-10600KGS	5395970 KG	ASCORBIC ACID (VITAMIN C) SPECIFICATION: BP2002/USP 26, PURITY 99 TO 100.5% WITH KOSHER CERTIFIED	Not allowed as per Para 4.7 of HBP, Vol.I
		SIHA PURANIT UF	Disallowed since quantitative nexus not possible to be determined.
		SIHA GELATINE FINE GRANULATES	
		BAYKISOL 30	
		200 LTR. NYALU ASEPTIC BAGS, CODE 8610 NYAEXC	As per packing policy OR as applied for which ever is less

6. SIHA GELATINE FINE GRANULATES-2650KGS			
7. BAYKISOL 30-8000KGS			
8. 220 LTR NYALYU ASPETIC BAGS CODE 8610 NYAEXC – 15846NOS.)			
RLA to take consequential action as per policy/procedure.			

Case No. 177	M/s. Emami Biotech Ltd., Kolkata	Status: Transferred
M.No. 07/10 Dated 11.06.2009	F.No. 01/85/162/005/AM09/DES.VI	
Fixation of SION for Bio Diesel from Crude Palm Oil		
Ref. FIEO/EP/3(1)/2009		
The case was considered by the committee as per agenda. It was noted that export product Methyl Ester would be covered under Chapter 29 of ITC(HS) Code. It was decided to transfer the case to DES.III.		

(178) Case No.:2/38/85-ALC3/2008	M/S. GROVER VINEYARDS LTD.,	M. No/Date:7/AM10 11.06.2009	Status: Approved
HQ File :01/85/050/00269/AM09/	RLA File :07/24/040/00622/AM09/	Lic.No/Date:0710063178 20.02.2009	
The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis on net to net basis with zero percentage wastage as under:-			
Export Item	Qty.	Import Item	Qty.
Processed Still Wine 12.5% alcohol	22800Litre	Raw Still Wine 12.5% alcohol	22800Litre
RLA to take consequential action as per agenda.			
RA may also be advised that there is no need for reference of such cases to NC for fresh decision.			

	(179) Case No.:4/37/85-ALC3/2008	M/S. MAHABIR SHELLAC FACTORY, KOLKATA	M. No/Date:7/AM10 11.06.2009	Status: Withdrawn
	HQ File :01/85/050/00257/AM09/	RLA File :02/24/040/00261/AM09/	Lic.No/Date:0210123027 06.02.2009	
	The Committee considered the case as per agenda. Ad-hoc norms fixed in meeting No. 17/09 dated 07.08.2008 is valid for one year. RA to finalise the case under Para 4.7.1 of HBP, Vol. I. Case is withdrawn from NC.			

(180) Case No.:1/26/85-ALC3/2008	M/s. INDO GERMAN ALKALOIDS, Mumbai	M. No/Date:7/AM10 11.06.2009	Status: Approved								
HQ File :01/85/050/00184/AM09/	RLA File :03/94/040/00702/AM09/	Lic.No/Date:0310490764 17.10.2008									
The case was considered by the committee as per the agenda. It was noted that earlier ALC had approved a similar case on 15.05.2009 in Lic. No. 0310510255 dt. 04.03.2009. Committee decided to approve the instant case on repeat basis as under:-											
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>IPECACUANHA EXTRACT BP / USP</td><td>488.000</td><td>IPECACUANHA ROOTS</td><td>2000.8Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS	2000.8Kg
Export Item	Qty	Import Item	Qty								
IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS	2000.8Kg								
RLA may take consequential action as per policy/procedure.											

(181) Case No.:13/33/85-ALC3/2008	M/s. INDO GERMAN ALKALOIDS, Mumbai	M. No/Date:7/AM10 11.06.2009	Status: Approved
HQ File :01/85/050/00230/AM09/	RLA File :03/94/040/00877/AM09/	Lic.No/Date:0310499704 24.12.2008	
The case was considered by the committee as per the agenda. It was noted that earlier ALC had approved a similar case on 15.05.2009 in Lic. No. 0310510255 dt. 04.03.2009. Committee decided to approve the instant case on repeat basis as under:-			

Export Item	Qty	Import Item	Qty
IPECACUANHA EXTRACT BP / USP	416.000	IPECACUANHA ROOTS	1705.600Kg
RLA may take consequential action as per policy/procedure.			

(182) Case No.:3/3/85-ALC3/2009	M/S. ALKALOIDS CORPORATION KOLKATA	M. No/Date:7/AM10 11.06.2009	Status: Deferred
HQ File :01/85/050/00018/AM10/	RLA File :02/24/040/00017/AM10/	Lic.No/Date:0210126025 30.04.2009	
The case was considered as per agenda. The committee decided to defer the case. Case to be re-listed on 25.06.2009			

(183) Case No.:1/37/85-ALC3/2008	M/S. BOVING FOURESS LIMITED,	M. No/Date:7/AM10 11.06.2009	Status: Transferred
HQ File :01/85/050/00254/AM09/	RLA File :07/24/040/00518/AM09/	Lic.No/Date:0710062696 03.02.2009	
The committee considered the case as per agenda. It appears that the ITC(HS) Code of export product is incorrectly given. Since the export products relates to electrical power generation, it is covered under Chapter 85. Accordingly, Committee decided to transfer the case to NC-II			

	(184) Case No.:1/16/85-ALC3/2008	M/S. BOVING FOURESS LIMITED,BANGALORE	M. No/Date:7/AM10 11.06.2009	Status: Transferred
	HQ File :01/85/050/00125/AM09/	RLA File :07/24/040/00211/AM09/	Lic.No/Date:0710058768 25.07.2008	
	The committee considered the case as per agenda. It appears that the ITC(HS) Code of export product is incorrectly given. Since the export products relates to electrical power generation, it is covered under Chapter 85. Accordingly, Committee decided to transfer the case to NC-II			

(185) Case No.:9/2/85-ALC3/2009	M/S. J.M.A. MANUFACTURING PVT.LTD.,	M. No/Date:7/AM10 11.06.2009	Status: Deferred
HQ File :01/85/050/00009/AM10/	RLA File :05/24/040/00007/AM10/	Lic.No/Date:0510239832 16.04.2009	
The case was considered by the committee as per agenda. It was decided to call for the following information from the applicant: 1. Net content of Fabric in each type of export product. 2. % Blend of Polyester, Cotton & Rayon in each export product. To be re-listed on 09.07.2009.			

	(186) Case No.:1/7/85-ALC3/2009	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M. No/Date:7/AM10 11.06.2009	Status: Deferred
	HQ File :01/85/050/00045/AM10/	RLA File :03/95/040/00123/AM10/	Lic.No/Date:0310522261 02.06.2009	
	The case was considered by the committee as per agenda. It was noted that the hard copy of the application is not available. Case deferred. To be re-listed on 09.07.2009			

	(187) Case No.:2/7/85-ALC3/2009	M/S. INDO GERMAN ALKALOIDS	M. No/Date:7/AM10 11.06.2009	Status: Deferred
	HQ File :01/85/050/00046/AM10/	RLA File :03/94/040/00168/AM10/	Lic.No/Date:0310522679 04.06.2009	
	The case was considered by the committee as per agenda. It was noted that the hard copy of the application is not available. Case deferred. To be re-listed on 09.07.2009			

(188) Case No.:3/7/85-ALC3/2009	M/S. EASTERN PETROLEUM PVT.LTD.	M. No/Date:7/AM10 11.06.2009	Status: Deferred
HQ File :01/85/050/00047/AM10/	RLA File :03/94/040/00182/AM10/	Lic.No/Date:0310522519	Defer Date:

03.06.2009

09.07.2009

The case was considered by the committee as per agenda. It was noted that the hard copy of the application is not available. Case deferred. To be re-listed on 09.07.2009

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